Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 3550 TO BE ANSWERED ON 10.08.2021

LEGAL METROLOGY RULE, 2011

3550. SHRI VELUSAMY P. :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is aware of the fact that some of the e-commerce companies are not displaying the mandatory requirement of country of origin under the Legal Metrology Rule, 2011;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to check these e-commerce companies who are marketing Chinese origin products whereas the Government has laid several restrictions on import from China;
- (d) whether the Government will allow the ecommerce companies to market, if they mention that the country of origin is China; and
- (e) if so, the reasons therefor?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e) : The Legal Metrology (Packaged Commodities) Rules, 2011 under the Legal Metrology Act, 2009 provides, in the case of imported products, for mandatory declaration of country of origin, on the digital and electronic network used for e-commerce transactions. Further, the Legal Metrology Act 2009 provides for penal provisions in case of violations and also authorises the State Governments to take action thereon. The Legal Metrology Office of the Department of Consumer Affairs has issued 183 notices in the last 12 months to e- commerce entities for violation of provisions pertaining to Country of Origin.
